

ITEM NO.2

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.10101/2021
(Arising out of impugned final judgment and order dated 04-09-2020
in DBHCP No.107/2020 passed by the High Court Of Judicature For
Rajasthan At Jaipur)

RAJKUMARI

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(FOR ADMISSION and I.R.; IA No.169415/2021 - FOR EXEMPTION FROM
FILING C/C OF THE IMPUGNED JUDGMENT; IA No.169416/2021 - FOR
EXEMPTION FROM FILING O.T.; IA No.169417/2021 - FOR
INTERVENTION/IMPLEADMENT; and, IA No.169411/2021 - FOR PERMISSION
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Anuj Bhandari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.169417 of 2021 seeking impleadment of Union of India
and High Commission of Malaysia as respondents no.7 and 8 to the
instant petition is allowed.

Issue notice, returnable on 11.02.2022.

Dasti service, in addition, is permitted.

Liberty is granted to serve the learned Standing Counsel for
the State of Rajasthan and Union of India.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER